

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

R.A./100/84/2019
O.A./100/2023/2016

New Delhi, this the 22nd day of April, 2019

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)

R.D. Gupta ...Review Applicant

(Appeared in person)

Versus

Union of India and others

... Respondents

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman

It is rather unfortunate that an officer, who held very senior positions in the Income Tax Department, has chosen to be so disrespectful and discourteous to the Tribunal. He filed OA challenging the charge memorandum and it was through an Advocate. Initially, the OA was clubbed with many other OAs wherein similar prayer was made. However, for reasons best known to him, the applicant started arguing the case, himself. Acceding to his request, the OA was segregated

from the batch. When his case reached, on many occasions he did not argue stating one reason or the other. For instance, on one day, he said that he forgot to bring his spectacles and, on another day, he said that his sugar level has gone down. He was accommodated and only when he was otherwise ready, his case was heard and decided on merits.

2. In his Review Application (RA), the applicant has incorporated highly objectionable sentences which not only are far from truth but also shocks anyone's conscience. The allegation that he was heard only for five minutes is totally incorrect. It was only after he concluded his arguments that we reserved the case for judgment. Unfortunately, this trend of blackmailing and browbeating of institutions is on the rise.

3. To avoid any ugly situation with the applicant who is prepared to go to any extent, we asked him to argue his case at any length on any aspect whatever. However, he simply stated he wants justice.

4. We have gone through the order passed in the OA and we do not find any error apparent on the face of record or any omission to apply the relevant principle of

law. The RA is, therefore, dismissed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/dkm/